GOVERNMENT OF INDIA LAW AND JUSTICE LOK SABHA

STARRED QUESTION NO:170
ANSWERED ON:04.12.2014
GRAM NYAYALAYAS .
Chandel Kunwar Pushpendra Singh;Hansdak Shri Vijay Kumar

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the number of Gram Nyayalayas set up in the country under the Gram Nyayalayas Act, 2008, State / UT-wise;
- (b) whether a number of States have yet to set up Gram Nyayalayas;
- (c) if so, the details thereof including the reasons for the slow progress in the matter;
- (d) the funds allocated, released and utilised by the States for the establishment of Gram Nyayalayas during each of the last three years and the current year, State / UT-wise; and
- (e) the steps taken / being taken by the Government to expedite the setting up of such courts in the States?

Answer

MINISTER OF LAW AND JUSTICE (SHRI D. V. SADANANDA GOWDA)

(a) to (e): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) to (e) of LOK SABHA STARRED QUESTION NO. 170 FOR ANSWER ON 04TH DECEMBER, 2014.

(a) to (e): In terms of Section 3 (1) of the Gram Nyayalayas Act, 2008, it is for the State Governments to establish Gram Nyayalayas in consultation with the respective High Courts. State-wise progress of setting up of Gram Nyayalayas and the financial assistance provided to State Governments during the last three years is as under:

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Sl. No State Gram Nyayalayas Gram Amount released (Rs. in Lakhs)

Notified Nyayalayas 2011-12 2012-13 2013-14
Operationalised

1 M.P. 89 89 156.80 0.00 284.80

2 Rajasthan 45 45 144.00 243.00 215.20

3 Karnataka 2 0 25.20 0.00 0.00

4 Orissa 16 12 110.60 0.00 0.00

5 Maharashtra 18 10 9.60 15.80 0.00

6 Jharkhand 6 0 0.00 75.60 0.00

7 Goa 2 0 0.00 25.20 0.00

8 Punjab 2 1 0.00 25.20 0.00

9 Haryana 2 2 0.00 25.20 0.00

10 Uttar Pradesh 12 0 0.00 0.00

Total 194 159 446.20 410.00 500.00
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No financial assistance has been released till 30.11.2014 during current financial year (2014-15).

Majority of States have now set up regular courts at Taluka level. Further, reluctance of police officials and other State functionaries to invoke jurisdiction of Gram Nyayalayas, lukewarm response of Bar, non-availability of notaries and stamp vendors, problem of concurrent jurisdiction of regular courts are other issues indicated by the States, which are coming in the way of operationalization of the Scheme.

The issues affecting the implementation of the Gram Nyayalayas scheme were discussed in the Conference of Chief Justices of High Courts and Chief Ministers of the States on 7th April, 2013. It has, inter-alia, been decided in the Conference that the State Governments and High Courts should decide the question of establishment of Gram Nyayalayas wherever feasible, taking into account their local problems. The focus is on covering those Talukas under the Gram Nyayalayas scheme where regular courts have not been set up.